GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. †1384

TO BE ANSWERED ON THE 11TH FEBRUARY, 2020/MAGHA 22, 1941 (SAKA)

CYBER CRIMES

†1384. SHRI RAVI KISHAN: SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of the huge number of cyber crimes reported during each of the last three years and the sharp rise in such crimes day by day in the country;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the measures taken by the Government to check the cyber crimes in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (c): As per data maintained by National Crime Records Bureau, 12317, 21796 & 27248 cases of cyber crime incidents have been registered in year 2016, 2017 & 2018, respectively. Data pertaining to year 2019 is not compiled. As awareness and recording of cyber crimes has improved, there has been an increase in reporting of cyber crimes.

'Police' and 'Public Order' are State subjects as per the Constitution of India. States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes through their Law Enforcement

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Agencies (LEAs). The LEAs take legal action as per provisions of law against the offenders. Ministry of Home Affairs supplements the initiatives of the State Governments through various advisories and schemes.

To prevent such crimes and to speed up investigation, Central Government has taken steps to spread awareness about cyber crimes, issue of alerts/ advisories, capacity building/ training of law enforcement personnel/ prosecutors/ judicial officers, improving cyber forensics facilities etc. The Government has also launched the National Cyber Crime Reporting Portal, www.cybercrime.gov.in to enable public to report incidents pertaining all types of cyber crimes with special focus on cyber crimes against women and children.
